

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'B' NEW DELHI**

**BEFORE SHRI O.P. KANT, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER
[Through Video Conferencing]**

ITA No. 6510/Del/2018
Assessment Year: 2006-07

M/s. Space Power Controls Pvt. Ltd. (Now merged with M/s. NKA Financial Services Private Ltd.), 1-A, Second Floor, PVT No. 201A, Arjun Nagar, Safdarjung Enclave, New Delhi	Vs.	ACIT, Circle-24(1), New Delhi
PAN :AAICS8090F		
(Appellant)		(Respondent)

Appellant by	Sh. Manoj Gupta, CA
Respondent by	Sh. Sujeet Kumar, CIT(DR)

Date of hearing	08/11/2021
Date of pronouncement	08/11/2021

ORDER

PER O.P. KANT, AM:

This appeal by the appellant- assessee, i.e., M/s. Space Power Controls Pvt. Ltd., (Now merged with M/s. NKA Financial Services Private Ltd.) is directed against the order of learned Commissioner of Income Tax (Appeals)-XII, New Delhi, dated 11/03/2010 passed for assessment year 2006-07.

2. We have heard learned Representatives of both the parties.

3. At outset, the leaned counsel for the assessee submitted that the assessee, i.e., M/s. Space Power Controls Pvt. Ltd. now merged with M/s. NKA Financial Services Private Ltd. has opted to settle the dispute relating to the tax arrears for the assessment year under consideration, under the “Vivad Se Vishwas Scheme, 2020” and the Revised Form No. 3 is awaited. The learned counsel, therefore, seeks permission to withdraw the appeal.

4. In view of the aforesaid, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court.

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER

Dated: 8th November, 2021.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi